

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA 4259/2015
MA 3858/2015**

this the 20th day of November, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. D.Pavitra Madhusudan
D/o D.S.Madhusudan
R/o 12-AD, Gayatri Apartment
Sector-9, Plot No.21
Rohini, Delhi – 110 085
2. Mr. Anani Singh Parmar
S/o Parmar Narayan
R/o At Post Talkhed
Tal-Motala, District – Buldana
Maharashtra – 443101
3. Ms. Preethi A
W/o Jaideep Dagar
R/o 25/103, Shakti Nagar
Delhi – 110 007
4. Mr. Bhavesh Chandubhai Visavellya
S/o Chandubhai Visavelya
R/o At Devki Galol, Ta. Jetpur
District – Rajkot
Gujarat – 360370

.....Applicants

(By Advocate: Ms. Zubeda Begum with
Ms. Sana Anasari & Ms. Vanessa)

VERSUS

1. Govt. of NCT of Delhi
Through Chief Secretary
Secretariat Sachiwalaya
I.P.Estate, New Delhi
2. Delhi Subordinate Staff Selection
Service Board
Through its Chairman
FC-18 Institutional Area

Karkardooma
Delhi – 110092

3. Department of Home
Through Secretary
Govt. of NCT of Delhi
5th Level, C-Wing
Delhi Secretariat, New Delhi
4. Forensic Science Laboratory
Through its Director
Govt. of NCT of Delhi
Sector-14, Rohini
Madhuban Chok, Near Rohini Courts
Bhagwan Mahavir Marg
New Delhi – 85

....Respondents.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard the learned counsel for the applicant.

2. MA No 3858/2015 filed for joining together is allowed.
3. The applicants, who are presently working as Laboratory Assistants on contract basis under the respondents, filed the present OA seeking the following reliefs:-
 - "(a) declare that the applicants had been appointed on regular basis on the sanctioned vacant posts after following due process of selection by the competent authority.
 - (b) That the letter of appointment stating to be on contract basis ought to be declared as letter on regular basis.
 - (c) stay the impugned advertisement dated 20.10.2015
 - (d) and to pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice."

4. When this matter is taken up for admission, it is noticed that the applicants, before filing the present OA have not preferred any representation to the respondents ventilating their grievances.

5. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by permitting the applicants to file appropriate representation ventilating their grievances to the respondents within one week from today and on receipt of such a representation, the respondents shall consider the same and pass appropriate reasoned and speaking order within 90 days there from, in accordance with law.

6. No order as to costs.

Let a copy of the O.A., be enclosed to this order.

Order by **DASTI.**

(UDAY KUMAR VARMA)
Member (A)

(V. AJAY KUMAR)
Member (J)

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